



2026:AHC:38193-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 3843 of 2026

Raj Veer

.....Petitioner(s)

Versus

State Of Up And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mohammad Abid Ali
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Learned counsel for the petitioner is permitted to implead 'S.S.P., Bareilly', as respondent no.5 in the array of parties in the writ petition during the course of the day.

2. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.

3. The instant writ petition has been filed by the petitioner for the following reliefs :-

"(i) issue a writ order or direction in the nature of Mandamus directing the respondents specially the respondents no. 1, and 2 to conduct the fair and impartial investigation in First Information Report / Case, registered in Case Crime No. 0467 of 2025, Under Sections 281 and 106(1) of B.N.S, Police Station- Fatehganj East, District- Bareilly lodged by the petitioner against the unknown person.

(ii) issue a writ, order or direction in the nature of Mandamus directing the respondents specially the respondents no.1 to 2 to arrest the respondents no.3 to 4 in pursuance of the First Information Report dated 30.12.2025, lodged by the petitioner, with immediate effect.

(iii) issue a writ order or direction in the nature of Mandamus Commanding / Directing the respondents to act in accordance with law.

(iv) issue any other suitable writ, order or direction as this Hon'ble Court may deem fit and proper in the circumstances of the case.

(v) award the cost of petition to the petitioner."

4. Learned counsel for the petitioner has submitted that the petitioner is the first informant in the present case and though the F.I.R. in the instant case has been registered on 30.12.2025, yet the police is not investigating the case in fair and impartial manner.

5. In view of the above, the petitioner may move an application before the respondent no.5- Senior Superintendent of Police, Bareilly, highlighting his grievance and seeking fair and impartial investigation and if such an application is moved by the petitioner, respondent no.5- Senior Superintendent of Police, Bareilly, shall ensure the fair, impartial and expeditious investigation in the present case.

6. With the aforesaid order, the present writ petition stands disposed of.

February 19, 2026
KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)